

REPORT OF THE TARIFF COMMISSION ON THE FAIR RETENTION PRICES OF STEEL

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): I beg to lay on the Table a copy of each of the following papers, under sub-section (2) of section 16 of the Tariff Commission Act, 1951:

- (i) Report of the Tariff Commission on the fair retention prices of steel produced by the Steel Corporation of Bengal, 1952; and
- (ii) Ministry of Commerce and Industry Resolution No. SC(A)-2(89)/52, dated the 20th September, 1952. [Placed in Library. See No. IV-R. 159 (24).]

REPORT OF THE TARIFF COMMISSION ON THE REVISION OF PRICES OF RAW RUBBER

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): I beg to lay on the Table a copy of each of the following papers, under sub-section (2) of section 16 of the Tariff Commission Act, 1951:

- (i) Report of the Tariff Commission on the revision of prices of raw rubber, 1952;
- (ii) Ministry of Commerce and Industry Resolution No. 3-T (2)/52, dated the 27th October, 1952; and
- (iii) Ministry of Commerce and Industry Order No. 30(5)-Plt/52, dated the 27th October, 1952. [Placed in Library. See No. IV-R.157(4).]

NOTIFICATION ISSUED UNDER THE INDIAN TARIFF ACT, 1934

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): I beg to lay on the Table a copy of the Ministry of Commerce and Industry Notification No. 35-T(1)/52, dated the 8th October, 1952, in pursuance of sub-section (2) of section 4A of the Indian Tariff Act, 1934. [Placed in Library. See No. P-62/52.]

RULES ISSUED UNDER THE SALARIES AND ALLOWANCES OF MINISTERS ACT, 1952

The Minister of Home Affairs and States (Dr. Katju): I beg to lay on the Table a copy of each of the following Rules, under sub-section (2) of section 11 of the Salaries and Allowances of Ministers Act, 1952:

- (i) Ministers Sumptuary Allowance Rule.

- (ii) Ministers Travelling Allowance and Daily Allowance Rule.

- (iii) Ministers (advance for motor-cars) Rules, 1952.

- (iv) Ministers free medical attendance and treatment Rule. [Placed in Library. See No. P-63/52.]

ORDINANCES PROMULGATED AFTER THE TERMINATION OF THE FIRST SESSION OF THE HOUSES OF PARLIAMENT

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to lay on the Table a statement showing the Ordinances promulgated after the termination of the First Session of the Houses of Parliament, 1952 and before the commencement of the Second Session of the House of the People.

STATEMENT

- (1) The West Bengal Evacuee Property (Tripura Amendment) Ordinance. No. VI of 1952 dated the 6th Oct. 1952.
- (2) The Influx from Pakistan (Control) Repealing Ordinance. No. VII of 1952 dated the 15th Oct. 1952.
- (3) The Iron and Steel Companies Amalgamation Ordinance. No. VIII of 1952 dated the 29th Oct. 1952.
- (4) The Abducted Persons (Recovery and Restoration) Amendment Ordinance. No. IX of 1952 dated the 29th Oct. 1952.

INDIAN COCONUT COMMITTEE (AMENDMENT) BILL

The Minister of Agriculture (Dr. P. S. Deshmukh): I beg to introduce* the Bill further to amend the Indian Coconut Committee Act, 1944.

INDIAN OILSEEDS COMMITTEE (AMENDMENT) BILL

The Minister of Agriculture (Dr. P. S. Deshmukh): I beg to introduce* the Bill further to amend the Indian Oilseeds Committee Act, 1946.

INDIAN PATENTS AND DESIGNS (AMENDMENT) BILL

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): I beg to move for leave to introduce a Bill further to amend the Indian Patents and Designs Act, 1911.

*Introduced with the previous re commendation of the President.